**CENTRAL ELECTRICITY REGULATORY COMMISSION**
**NEW DELHI**

**Petition No. 112/MP/2026**

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| Subject | : | Petition under Section 79(1)(f) and Section 79(1)(k) of the Electricity Act, 2003 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 along with relevant articles of the Power Purchase Agreement dated 3.5.2021 executed between the Petitioner herein with Solar Energy Corporation of India Limited, invoking the Regulatory, adjudicatory and inherent jurisdiction of this Commission seeking immediate directions for allowing the Change in Law claims referred in the present Petition in relation to its 160 MW blended Wind Power Project in the State of Karnataka and pass consequential order(s). |
| Petitioner | : | Vena Energy Vidyuth Private Limited (VEVPL) |
| Respondents | : | Solar Energy Corporation of India Limited (SECI) and Anr. |
| Date of Hearing | : | **27.10.2026** |
| Coram | : | Shri Jishnu Barua, Chairperson<br>Shri Ramesh Babu V, Member<br>Shri Harish Dudani, Member<br>Shri Ravinder Singh Dhillon, Member |
| Parties Present | : | Ms. Molshree Bhatnagar, Advocate, VEVPL<br>Shri Rishabh Sehgal, Advocate, VEVPL<br>Ms. Kamya Sharma, Advocate, VEVPL<br>Ms. Shikha Ohri, Advocate, SECI<br>Shri Kartik Sharma, Advocate, SECI<br>Shri Harsh Dev Singh, Advocate, SECI<br>Shri Aditya Singh, Advocate, MPPMCL |

**Record of Proceedings**

At the outset, learned counsel for Respondent No.2, MPPMCL, sought a week's time to file a reply to the Petition. The learned counsel for the Petitioner also sought two weeks thereafter to file a rejoinder and further requested that the matter be listed immediately thereafter.

2. Considering the above, the Commission permitted the Respondent, MPPMCL, to file its reply within a week with a copy to the Petitioner, who may file its rejoinder within two weeks thereafter.

3. The Petition will be listed for hearing on **7.1.2027.**

**By order of the Commission**
**Sd/-**
**(T.D. Pant)**
**Joint Chief (Law)**